

(2)

Central Administrative Tribunal  
Principal Bench

**CP No. 472/2008**  
in  
OA No. 2075/2000

New Delhi, this the 19<sup>th</sup> day of January, 2009

**Hon'ble Mr. Justice V.K. Bali, Chairman**  
**Hon'ble Mr. L.K. Joshi, Vice Chairman (A)**

Charan Dass, SI in Delhi Police  
S/o Sh. Kishan Singh,  
R/o C-32, Staff Quarters,  
PS Kalyan Puri, Delhi – 91.

...Applicant

(By Advocate: Shri Anil Singhal)

Versus

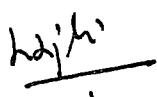
1. Shri Rajesh Mehta,  
Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Secretariat, New Delhi.
2. Sh. Y.S. Dadwal,  
Commissioner of Police,  
PHQ, IP Estate, New Delhi.
3. Sh. Amulya Patnaik,  
Joint/Addl. Commissioner of Police (Ops.)  
PHQ, I.P. Estate, New Delhi.
4. Sh. Rajesh Khurana,  
F.R.R.O., Hans Bhawan. ....Respondents

(By Advocate: Mrs. Rashmi Chopra)

**ORDER (ORAL)**

**Justice V.K. Bali, Chairman:-**

Mrs. Rashmi Chopra, counsel defending the respondents, on instructions, informs this Tribunal that in view of the directions made in OA No. 2075/2000 decided on 3<sup>rd</sup> April, 2008, the orders inflicting punishment upon the applicant have already been recalled/set aside. The Contempt Petition, in our view, has become infructuous and the same is closed. However, we may only mention that consequential orders on setting aside the orders of punishment be passed by the respondents as expeditiously as possible and preferably within a period of three months from today.



(L.K. Joshi)  
Vice Chairman (A)



(V.K. Bali)  
Chairman